

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) Nos.5328-5329/2021

(Arising out of impugned final judgment and order dated 29-01-2021 in MB No. 2612/2021 & 01-02-2021 in MB No. 2667/2021 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

JAMAL AHMAD

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.86646/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.86645/2021-EXEMPTION FROM FILING O.T.)

Date : 11-09-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Vikas Singh Jangra, AOR

For Respondent(s) Mr. Ravindra Raizada Sr Adv./A.A.G.
Mr. Adarsh Upadhyay, AOR
Mr. Akshay Saxena, Adv.
Ms. Pallavi Kumari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 17.10.2023.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR